

# FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

## FOR THE ATTENTION OF THE CREDITORS OF RVR MARINE PRODUCTS LIMITED

### RELEVANT PARTICULARS

1.	Name of Corporate Debtor	RVR MARINE PRODUCTS LIMITED
2.	Date of incorporation of Corporate Debtor	15/02/2002
3.	Authority under which Corporate Debtor is incorporated / registered	ROC-Vijayawada
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U05004AP2002PLC038514
5.	Address of the registered office and principal office (if any) of corporate debtor	D.No. 26-8-6, Balusumudi, Bhimavaram, West Godavari, Andhra Pradesh AP-534201 India
6.	Insolvency commencement date in respect of corporate debtor	30/10/2019 (Order Received on 03/11/2019)
7.	Estimated date of closure of insolvency resolution process	27/04/2020 (180 days from the date of Order)
8.	Name and Registration number of the insolvency professional acting as interim resolution professional	<b>Rajesh Chhaparia</b> IBBI/IPA-001/IP-P00474/2017-18/10817
9.	Address and email of the interim resolution professional, as registered with the board	B-3, Magadha Empire, 8-6-42/7, 2nd Floor, Pedawaltair, Visakhapatnam-530017 <b>Email</b> : rajesh_chhaparia@yahoo.co.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C/O R Chhaparia & Associates Chartered Accountants, 1st Floor, 46-18-20, Sri Sai Nilayam, Mandavaripeta, Dondaparthy, Visakhapatnam, Andhra Pradesh, 530016 <b>Email</b> : rajesh_chhaparia@yahoo.co.in
11.	Last date for submission of claims	17/11/2019 (14 days from 03/11/2019 i.e date of receipt of order)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised Representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms and (b) Details of authorized representatives are available at:	a) Weblink: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal, Amaravathi, has ordered the commencement of a corporate insolvency resolution process of the **RVR MARINE PRODUCTS LIMITED** on **30/10/2019**.

The creditors of **RVR MARINE PRODUCTS LIMITED** are hereby called upon to submit their claims with proof on or before **17/11/2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class in Form CA. (Not Applicable as per information available with IRP)

Submission of false or misleading proofs of claim shall attract penalties.

Date: 05/11/2019  
Place: West Godavari



**Rajesh Chhaparia**  
Interim Resolution Professional  
IBBI/IPA-001/IP-P00474/2017-18/10817